

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1263  
ANSWERED ON:25.07.2016  
Cases of Violation of FDI Norms  
Singh Shri Bhola

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether cases of violation of Foreign Direct Investment (FDI) norms by many companies have been reported and forwarded to the Directorate of Enforcement (DoE) for investigation during the last three years;
- (b) if so, the details thereof along with the action taken by the DoE in these cases, company-wise; and
- (c) the other corrective steps taken by the Government to keep a check on such violation of FDI norms by the companies?

**Answer**

???????? ???? ????? ????????????? (????????????????)(????????????????????)  
THE MINISTER OF STATE (INDEPENDENT CHARGE)  
OF THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)

(a) & (b): No such data is centrally maintained. However, 81 Cases have been under investigation in the Directorate of Enforcement for alleged contravention of the provisions of Foreign Exchange Management Act, 1999 (FEMA) relating to FDI, out of which Show Cause Notices were issued in 22 cases. Details of cases are as below :-  
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Year No. of cases investigated for the violation of FDI norms by the companies
2013 16
2014 22
2015 24
2016
(up to 30.06.2016) 19
Total 81
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Remaining 59 cases are at various stages of investigation. Disclosure of name of companies and other details of these cases at this stage may not be in public interest as the same may hamper the investigations.

(c): Enforcement Directorate conducts investigation under the Foreign Exchange Management Act, 1999 (FEMA) in cases of contravention of FDI policy by various entities as and when any credible information is received in this regard. Based on the outcome of the investigation, appropriate action under the provision of FEMA is taken in such cases.

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